

Sl. No.	Financial Year	Total FDI Inflow (in USD billion)
1.	2014-15	45.15
2.	2015-16	55.56
3.	2016-17 (P)	60.22
4.	2017-18 (P)	60.97

(P) - Provisional.

(c) and (d) To promote Foreign Direct Investment (FDI), the Government has put in place an investor-friendly policy, wherein except for a small negative list, most sectors are open for 100% FDI under the Automatic route. The policy on FDI is reviewed on an ongoing basis, to ensure that India remains an attractive and investor friendly destination. Changes are made in the policy after having intensive consultations with stakeholders including apex industry chambers, associations, representatives of industries/groups and other organizations taking into consideration their views/comments. Further, FDI is largely a matter of private business decisions. FDI inflows depend on a host of factors such as availability of natural resource, market size, infrastructure, political and general investment climate as well as macro-economic stability and investment decision of foreign investors.

(e) In view of the above, does not arise.

Reservation in private sector

1126. DR. R. LAKSHMANAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a Coordination Committee for Affirmative Action for SC and ST in the private sector has made specific recommendation/suggestion regarding reservation in the private sector;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) to (c) The Coordination Committee on Affirmative Action for SC and ST in the Private Sector has decided that the best course for achieving progress on the issue of affirmative action is through voluntary action by

the industry itself. Accordingly, Apex Industry Associations namely Confederation of Indian Industry (CII), Federation of Indian Chamber of Commerce and Industry (FICCI) and Associated Chambers of Commerce and Industry of India (ASSOCHAM), have prepared Voluntary Code of Conduct (VCC) for their member companies. In addition, Nodal Officers have been designated by Confederation of Indian Industry (CII), Federation of Indian Chamber of Commerce and Industry (FICCI) and Associated Chambers of Commerce & Industry of India (ASSOCHAM) and Dalit Indian Chamber of Commerce and Industry (DICCI) for ensuring implementation of affirmative action for SC/ST in private sector by their member companies centered around education, employability, entrepreneurship and employment to achieve inclusion.

Growth of e-commerce industry

†1127. DR. KIRODI LAL MEENA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether e-commerce has become the fastest growing trade channel which is facilitating transborder trade of goods and services owing to advanced technological innovations;
- (b) if so, the details of the growth of e-commerce industry;
- (c) whether e-commerce industry and its consumers in the country are facing various pre and post transaction problems;
- (d) if so, the details thereof and the reaction of Government thereto; and
- (e) whether Government is seriously considering to bring a national e-commerce policy and if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) No such assessment has been made by the Government. However, the e-Commerce market, as per the WTO's World Trade Report 2018, was of the order of US\$ 27.7 trillion in 2016, of which US\$ 23.9 trillion was business-to-business (B2B) transactions.

As per the UNCTAD Information Economy Report, 2017, exports of Information and Communications Technology services grew by 40 per cent between 2010 and 2015. Worldwide e-Commerce sales in 2015 reached \$25.3 trillion, 90 per cent of which were in the form of business-to-business e-Commerce and 10 per cent in the form of business-

†Original notice of the question was received in Hindi.